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BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
Original Application No. 993/2024

News Item titled "PACKAGE Where has the plastic waste disappeared"
appearing in The Times of India dated 30.07.2024

INDEX

S.No.	Particulars	Page No.
1.	STATUS REPORT ON BEHALF, GOVERNMENT OF NCT OF DELHI	1-3
2.	<u>Annexure I</u> status of PIBO and PWs registration (F.Y. 24-25)	4 -

Filed by:

Date: 02-01-2026

Place:


(Nigam Agarwal)

Director (Environment)

Department of Environment,

Govt. of NCT of Delhi

BEFORE THE NATIONAL GREEN TRIBUNAL PRINCIPAL BENCH, NEW DELHI

Original Application No. 993/2024

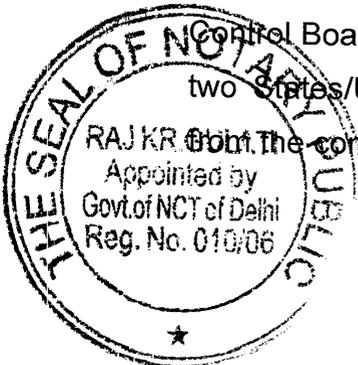
IN THE MATTER OF:

**News Item titled "PACKAGE Where has the plastic waste disappeared"
appearing in The Times of India dated 30.07.2024**

STATUS REPORT ON BEHALF, GOVERNMENT OF NCT OF DELHI

I, Nigam Agarwal, Director (Environment), Government of NCT of Delhi, having office at 6th Level, Delhi Secretariat, ITO, Delhi - 110002, do hereby solemnly affirm and state as under:

1. That I am working as Director (Environment), Government of NCT of Delhi and in my official capacity, I am conversant with the facts of the present case, and therefore as such I am competent to swear the present Affidavit.
2. That the present affidavit is being filed in compliance with the directions contained in the order passed by this Hon'ble Court earlier.
3. That the Ministry of Environment, Forest & Climate Change (MoEFCC), Govt. of India, notified guidelines on Extended Producer Responsibility (EPR) for Plastic Packaging vide fourth amendment to Plastic Waste Management (PWM) Rules on February 16, 2022. As per the said guidelines, Producers, Importers & Brand-Owners (PIBOs) and Plastic Waste Processors (PWPs) are required to register on centralized EPR Portal developed by Central Pollution Control Board (CPCB) to fulfil their EPR liability. Further, the PIBOs are required to obtain registration from CPCB if operating in more than two States/UTs and from the State Pollution Control Board (SPCB) / Pollution Control Committee (PCC) if operating in one or two States/UTs only. Similarly, PWPs are also required to obtain registration from the concerned SPCBs/PCCs.



4. That the EPR Portal (<https://eprplastic.cpcb.gov.in/#/plastic/home>) was launched on April 05, 2022. Since then, so far as Delhi is concerned, 2386 applications of PIBOs and 494 applications of PWP's have been received on the said centralized CPCB EPR portal. Out of the said applications, 2264 applications of PIBOs and 422 applications of PWP's have been decided till date. The summary of application status of PIBO and PWP's registration (F.Y. 24-25) is **annexes as Annexure –I**
5. That DPCC has organized awareness campaigns, issued public notices in print media, conducted door to door survey of 28 industrial areas, convened meetings with industrial associations and ULBs, carried out inspection of industrial units and closure of non-complying units as also distributed handbooks for enforcement officers on PWM Rules, etc.
6. Further, Public Notices were regularly published as part of special campaign during the period of June, 2021 till August, directing units coming in purview of PWM Rules to obtain Registration under PWM Rules and to apply for the same on centralized CPCB portal and also comply with their responsibility regarding EPR Action Plan, not to carry out any prohibited activity and comply with other provisions of PWM Rules 2016 amended till date and on action to be taken by all the stakeholders for ban on 19 SUP items w.e.f. 1.07.2022 as per Notification dated 12.08.2021. Public Notices were also issued in English and regional languages in leading newspapers and website of SPCB/PCC informing the general public that sale of banned SUP biodegradable (without CPCB certificate) and oxo-biodegradable plastic is in violation of PWM Rules.
7. Show Cause Notices (SCNs) have been issued to **85 violators** for non-compliance with the provisions of the **Plastic Waste Management Rules, 2016 (as amended)** and the **Extended Producer Responsibility (EPR) Guidelines**. As per Rule 9(1) read with **Schedule-II** of the PWM Rules, **Producers, Importers and Brand Owners (PIBOs)** are mandated to implement EPR in accordance with the statutory EPR Guidelines for plastic packaging. In terms of the compliance timelines notified by the **Central Pollution Control Board (CPCB)** under the EPR framework, PIBOs registered on the **Centralised EPR Portal** were required to file their **Annual Return (AR) for FY 2024-25 by 30.11.2025**.



Non-filing of the Annual Return within the prescribed timeline constitutes violation of the PWM Rules and EPR Guidelines. As provided under **Rule 9 and Schedule-II** of the PWM Rules, in cases of non-filing, the Annual Return shall be **auto-generated by the system**, and the **EPR obligation for FY 2025-26 shall be enhanced by 25% over the applicable EPR target of FY 2024-25**, in line with the *Polluter Pays Principle*. Further action, including imposition of environmental compensation under the **Environment (Protection) Act, 1986**, may be initiated by the **Delhi Pollution Control Committee (DPCC)** as per delegated enforcement powers.

- 8. That, in view of the above, the present status report may kindly be taken on record.

[Signature]
DEPONENT

VERIFICATION

I, the above-named deponent, declare the contents of the present affidavit are true and correct to the best of my knowledge based upon the documents and records available in the office and nothing material has been concealed therefrom.

2 JAN 2026

Verified at New Delhi on this ___ day of January, 2026.

[Signature]
DEPONENT



ATTESTED
[Signature]
**NOTARY PUBLIC
GOVT OF NOT OF DELHI**

2 JAN 2026

Annexure -I

Status of PIBO and PWs registration (F.Y. 24-25)

Application Status of PIBOs Registration (F.Y. 24-25)					
S.No.	Category	In-Process	Not Approved	Registration issued	Total Received
1.	Brand Owner	0	6	22	29
2.	Producer	4	25	334	365
3.	Importer	1	83	1908	1992
	Total			2264	2386
EPR Target (TPA) in Delhi					
S.No.	Category	Cat-I (Rigid Plastic)	Cat-II (Flexible Plastic)	Category-III (MLP)	Category-IV (Compostable Plastic)
1.	Brand Owner	1130.0058	7342.254	1315.798	0
2.	Producer	8869.2757	100713.4223	9357.6374	438.2117
3.	Importer	4356.5919	101804.4019	15701.7223	313.094
	Total	14355.87	209860.1	26375.16	751.3057
Application Status of PWP Registration (F.Y. 24-25)					
S.No.	State/UT	In Process	Not Approved	Registration issued	Total Received
1.	Delhi	8	56	430	494
S.No.	PWP Class	In-Process	Not Approved	Registration issued	Total Received
	Plastic Waste Recycling	8	56	422	458
	Waste to Energy plants	0	0	5	5
	Co-Processing in Cement Kilns	0	0	1	1
	Waste to Oil	0	0	1	1
	Industrial composting	0	0	1	1